

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 125/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Shree Balaji Engineers
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	TIRTH NAYAK	ADP.	Petitioner	
2.	Nandish Chudgar a/w Raheel Patel i/b. Nanavati Associates	Adv.	Respondent	

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner.
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

At request of learned Counsel for both parties on ground that settlement talk is going on and part payments have been made.

List the matter on 09.01.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.